

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 853/MP/2025 along with IA No. 105/2025**

Subject : Petition under sub-section (4) of Section 28 of the Electricity Act, 2003 read with Regulation 10 of Central Electricity Regulatory Commission (Fees & Charges of Regional Load Despatch Centre and other related matters) Regulations 2024 for determination of fees and charges of NLDC and RLDCs for the control period 2024-29

Petitioner : National Load Despatch Centre (NLDC)

Respondents : Chandigarh Power Distribution Limited & Ors.

Date of Hearing : **17.2.2026**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member

Parties Present : Ms. Abiha Zaidi, Advocate, NLDC  
Shri Gajendra S Vasava, NLDC  
Ms. Himani Dutta, NLDC  
Shri Alok Kumar, NLDC  
Shri Dinesh Agarwal, NLDC  
Shri Vana Purushottama Rao, NLDC

**Record of Proceedings**

Learned counsel for the Petitioner submitted that the present Petition has been filed for the determination of fees and charges of NLDC and RLDCs for the control period 2024-29, and since there has been a delay in the filing of the Petition, the Petitioner has also filed the IA No. 105/2025 seeking condonation of delay. The learned counsel also pointed out that *vide* Record of Proceedings dated 6.11.2025, the notice was issued to the Respondents on the IA, but none of the Respondents have filed any reply.

2. Considering the submissions made by the Petitioner, the Commission directed as follows:

- (a) Having regard to the reasons indicated for the delay and in the absence of any objections received from Respondents, IA No. 105/2025 is allowed, and the delay in filing of the Petition is condoned.
- (b) Admit and Issue notice to the Respondents.
- (c) The Respondents to file their replies to the Petition, if any, within two weeks with a copy to the Petitioner, who may file its rejoinder(s), if any, within two weeks thereafter.



(d) The Petitioner to furnish the following information/clarification, on an affidavit, within four weeks, with a copy to the Respondents, who may file their response thereon, if any, within two weeks thereafter:

(i) As the true-up orders for 2019-24 have been reserved, the Petitioner is to clarify whether it will revise the Forms after the true-up order.

(ii) The proof of serving of the Petition to the users as provided in terms of Regulation 10(2) of the RLDC Fees and Charges Regulations, 2024.

(iii) Proof of Petition being uploaded on the website in accordance with Regulation 10(2) of the RLDC Fees and Charges Regulations, 2024 and whether any comments have been received from the public pursuant to such publication.

(iv) Clarify and submit the details on expenditure mentioned as “others” and “others (specify)” at Sl. No. 5c and 6, respectively, in Form 6C.

(v) Details with justification for the expenses claimed as “Conveyance Charges”, “Travelling Charges”, “Hire Charges of Vehicle”, “Advertisement”, “Entertainment” and “Miscellaneous” in Form 6-D.

(vi) Copy of Board approval against the expenses made for the new building of NLDC & CC.

(vii) Supporting documents (Income Tax Returns / Assessment Orders, if any, in sealed cover) for claiming the effective tax rate of 25.168% for the 2024-29 tariff period.

(viii) Revised Form 5B (Calculation of Depreciation Rate) with Gross Block as on 1.4.2019 and additions to Gross Block thereafter.

(ix) The Equity Component in Form 2 (Calculation of Return on Equity) does not match with the Equity component submitted in Form 3C (Financing of Additional Capitalisation). The reconciliation of the amount given in the forms required to be submitted.

(x) Form 3B (Statement of Capital Cost showing Opening Capital Cost, Additional capitalisation & Closing Capital Cost), Form 9 (LDC Development Fund) & Form 10 (Other Income).

(xi) Details of loans (Name of the loans, drawl dates and amount of the loans, repayment thereof, if any and interest rate prevailed thereon) as indicated in Form-4B with supportive documents.

(xii) IDC & IEDC have been claimed as per Form 3B. Submit a detailed calculation of IDC along with a linked Excel format. Also, submit details of IEDC.

(xiii) Item-wise details of de-capitalisation along with its gross value and cumulative depreciation, if any.

3. The Petition will be listed for hearing on **7.5.2026**

**By order of the Commission,  
Sd/-  
(T.D. Pant)  
Joint Chief (Law)**